

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR

\* \* \*

Date of Decision: 29.7.93.

TA 2261/86  
(CS 779/83)

RAJMAL GAUTAM

... APPLICANT.

Vs.

UNION OF INDIA & ANR.

... RESPONDENTS.

CORAM:

HON. MR. GOPAL KRISHNA, MEMBER (J).  
HON. MR. O.P. SHARMA, MEMBER (A).

For the Applicant

... SHRI B.M. SINGH,  
proxy counsel for  
Shri J.K. Kaushik.

For the Respondents

... SHRI G.P. SORAL.

PER HON. MR. GOPAL KRISHNA, MEMBER (J).

The plaintiff Rajmal Gautam (hereinafter referred to as the applicant) had filed a Civil Suit for a declaration and permanent injunction against the defendants (hereinafter referred to as the respondents) that the proceedings of reversion of the applicant from the post of DSK-I in the scale of Rs.700-900 are null and void as against the applicant, and the respondents be restrained from reverting the applicant from the said post. This suit was transferred to this Tribunal u/s 29 of the Administrative Tribunals Act, 1985, and registered as TA 2261/86.

2. We have heard the learned counsel for the parties and perused the records.

3. The learned counsel for the respondents has drawn our attention to the reply filed on behalf of the respondents,

wherein it has been stated that in view of the order of the civil court, the applicant was not reverted and that he continued to work in the grade Rs.700-900 till he retired on 30.6.84. He has also been given all the benefit consequential to the post which he was holding on the date of his retirement. The learned counsel for the applicant does not dispute this position.

4. In the circumstances, no grievance of the applicant survives. The TA stands dismissed accordingly, with no order as to costs.

( O.P. SHARMA )  
MEMBER (A)

GK  
( GOPAL KRISHNA )  
MEMBER (J).